

The Minister of Rehabilitation (Shri Tyagi): (a) and (b). Yes; non-recurring expenditure of Rs. 3,12,000 and recurring expenditure of Rs. 94,200 have been sanctioned for the setting up of hospitals in camps at Sunabeda, Tiruvelli, Padua, Dungri and Ambaguda in Orissa State. In the early stages, vacant tenements may be used for the purpose of hospitals and dispensaries and the construction of separate buildings will be taken up when necessary.

Oil Exploration at Pattukkottai

1096. Shri M. G. Thengondar: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the progress so far made in the exploration operations being carried out at Pattukkottai (Thanjavur District) Madras State; and

(b) the result achieved in this regard?

The Minister of Petroleum and Chemicals (Shri Mumayun Kabir): (a) One structural well has been completed and another location is being prepared for structural drilling.

(b) Stratigraphic information was obtained.

Accounts of Delhi Corporation

1097. { Shri Nambiar:
 Dr. Saradish Roy:
 Shri M. N. Swamy:
 Shri P. Kunhan:
 Shri Imbichibava:
 Shri Bameshwar Tantia:
 Shri Bishanchander Seth:
 Shri Dhaon:
 Shri B. P. Yadava:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the accounts of the terminal tax department of the Delhi Corporation have not been audited for the last six years;

(b) if so, the total amount involved in this; and

(c) the steps Government propose to take in the matter?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (c). The terminal tax is collected through the agency of the Commissioner, Delhi Municipal Corporation and he is designated as Terminal Tax Agency for this purpose. The accounts of the Terminal Tax Agency have duly been audited upto the period ending 31st March, 1963 by the Deputy Chief Accountant, Internal Audit Department of the Municipal Corporation of Delhi, under orders of the Commissioner in his capacity as Terminal Tax Agency, issued in exercise of powers under Rule 38 of the Delhi Terminal Tax Rules, 1958. In addition, arrangements also exist for checking every transaction in respect to income by the staff of the Agency itself.

On the advice of the Government, the Agency has also appointed on the 18th October, 1963 the Municipal Chief Auditor as the Auditor of Terminal Tax Receipts. The work could not be taken up by the Municipal Chief Auditor due to lack of staff. It is expected that the work will be taken in hand early when the additional staff required for conducting the audit is sanctioned by the Delhi Municipal Corporation and the necessary appointments made.

(b) Rs. 11,07,13,604 upto the 31st March, 1964.

Oil Concessions from Iran

1098. { Shri R. G. Dubey:
 Shri Jasvant Mehta:
 Shri Mohammad Elias:
 Shri D. C. Sharma:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether a team led by Shri P. R. Nayak has submitted any report